

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 2534 of 2020

Shivcharan Munda @ Gadi Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ajay Kumar Sah, Advocate

For the Opposite Party : A.P.P.

4/07.07.2020 Heard the parties.

The petitioner is an accused in connection with S. T. No. 402 of 2019 arising out of Sonahatu P.S. Case No. 8 of 2019.

It has been alleged that an unknown dead body was recovered.

It appears from the perusal of the case diary that paragraph 69 contains the confessional statement of the petitioner, pursuant to which the mobile of the deceased was recovered, which finds place at paragraph 71 of the case diary.

Regard being had to the complicity of the petitioner which is apparent in view of the recovery of the mobile from his possession, I am not inclined to allow this application and the same is hereby rejected.

(Rongon Mukhopadhyay, J)